

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 386 OF 2018 & IA NOs. 1495, 1494, 1496,  
1497, 1688 OF 2018**

**Dated:5<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/ SKN Haryana City Gas Distribution (P) Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : --

Counsel for the Respondent(s) : Mr. Utkarsh Sharma  
Ms. Kaveri Vats

**ORDER**

**IA No. 1494 of 2018**

*(exemption from filing certified copy of impugned order)*

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

**APPEAL No. 386 OF 2018 &  
IA Nos. 1495, 1496, 1497 & 1688 OF 2018**

Issue notice to the respondents returnable on 09/08/2019. List the matter on **09/08/2019**.

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

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